

**Government of Jammu and Kashmir**  
**Revenue Department**  
**Civil Secretariat, Jammu.**

**Notification,**

**Jammu, the 23<sup>rd</sup> November, 2020.**

S.O 353 .-In exercise of the powers conferred by sub-sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996, (Act No. XIII of 1996), and in supersession of all previous notifications issued in this behalf, the Government hereby confer upon Shri Pawan Kumar Sharma, (KAS) Additional Commissioner, Jammu, the powers of Divisional Commissioner, Jammu for the purpose of hearing and disposing of such cases or classes of cases under the provisions of the said Act as may be transferred to him by the Divisional Commission, Jammu.

**By order of the Government of Jammu and Kashmir.**

Sd/-

(Shaleen Kabra) IAS

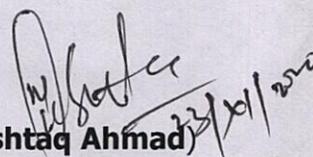
Principal Secretary to Government

Dated: 23-11-2020

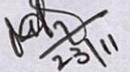
No:- Rev/LB/13/2006

Copy to the:-

01. Financial Commissioners (Revenue) J&K.
02. Principal Resident Commissioner, Prithivi Raj Road, New Delhi.
03. Inspector General of Registration, J&K.
04. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
05. Divisional Commissioner, Jammu.
06. Secretary, Department of Law, Justice and Parliamentary Affairs.
07. Director Information and Public Relations, J&K.
08. Concerned Officer.
09. Director, Archives, Archaeology & Museums, J&K.
10. OSD with Advisor (B) to the Hon'ble Lieutenant Governor.
11. General Manager, Government Press, Jammu/Kashmir.
12. Private Secretary to Chief Secretary, J&K.
13. Private Secretary to Principal Secretary to the Government, Revenue Department.
14. I/C Website, Revenue Department/GAD/FCR.
15. Government Order file/Stock file.

  
(Mushtaq Ahmad)

Under Secretary to Government  
Revenue Department

  
23/11